

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 104

CP(IB) No. 175/Chd/Pb/2022

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Gautam Gupta

...Respondent

**Under Section:** 95 IBC 2016

**Order delivered on 23.04.2024**

**CORAM:**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Rakshit Gupta, Advocate

For the Personal Guarantor : Mr. Nitin Kant Setia, Advocate

For the RP : Ms. Swati Saluja, Advocate

**ORDER**

A date is requested by learned counsel for the personal guarantor for filing objections on the ground that he could not file the objections as his client was not medically fit. Let the same be filed within one week with a copy in advance to the counsel opposite. It would be the last opportunity. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter for consideration on 21.05.2024.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja